

Crl. Misc case No. 829/19

26.11.2019 Bail petitioner for accused persons Md. Giash Uddin, Md. Nazrul Islam @ Nazrul Haque, Nurul Haque @ Nurul Islam and Md. Mofidul Islam represented.

The instant bail application has been filed U/S 438 Cr.PC praying for grant of pre-arrest bail by accused petitioners namely- **Md. Giash Uddin, Md. Nazrul Islam @ Nazrul Haque, Nurul Haque @ Nurul Islam** and **Md. Mofidul Islam**, who are apprehending arrest in connection with Moirabari P.S. Case No. 322/2019,(G.R No. 3221/19) U/S 147/506(ii)/365 IPC.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Petition is supported by an affidavit filed by Md. Giash Uddin, swearing that no bail petition has been rejected or pending in Hon'ble High Court or any other court.

Perusal of case record shows that allegation vide complaint petition shows that on 25.8.2019 accused persons namely Giash Uddin, Nazrul Islam, Nurul Hoque and Mofizul Islam kidnapped victim and kept hidden at unknown place along with accused person Nazrul Islam. Informant lodged one FIR at Moirabari. Accused persons armed with sharp weapon tried to kill victim's family members. Hence, this case.

Learned engaged counsel for the bail petitioner submitted that accused petitioners are innocent. Learned Addl. P.P. Mr. N. A. Choudhury objected.

Perusal of LCR & CD shows that victim yet to be recovered.

Considering position in CD and all aspects I am not inclined to grant the present prayer. Hence bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off.

Send back CD and L.C.R accordingly.

Inform all concerned.